

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
IB-134/ND/2022
IA/1813/2023, IA/2345/2024

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs

Mr. Naveen Agarwal

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 02.07.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:

For the Personal Guarantor

**:Mr. Prashant Mehta and Mr. Raghav
Marwaha, Advs**

For the Respondent

:

ORDER

IA/2345/2024

This is an application filed by the RP, seeking rejection of the repayment plan submitted by the personal guarantor under Section 114 of the IBC, 2016. Ld. Counsel for the Personal Guarantor is present and sought time to file response. Last opportunity is given to the PG to file their response within a period of two weeks and bring the same on the record. List the matter on along with other IAs on **05.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)